CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT OF SEPTEMBER 15, 2008 TO THE SHAREHOLDERS OF

SHRIRAM CITY UNION FINANCE LIMITED (the "Target Company")

This Corrigendum is being issued by DSP Merrill Lynch Limited ("**DSPML**" or "**Manager to the Offer**"), on behalf of Shriram Retail Holdings Private Limited acting as Acquirer on behalf of TPG India Investments I, Inc and other PAC, pursuant to Regulation 10 of, and in compliance with, the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto ("**SEBI (SAST) Regulations**") in continuation of, and in conjunction with the Public Announcement ("**PA**") dated September 15, 2008 to the shareholders of the Target Company. Capitalized terms used in this Corrigendum but not defined shall have the same meaning as assigned in the PA. Shareholders are requested to note that in terms of Regulation 18 of the SEBI (SAST) Regulations, SEBI's observations on the draft Letter of Offer filed with SEBI on September 26, 2008 are still awaited and consequently the schedule of activities set out in the PA, including the date of opening of the Open Offer, is postponed till further notice. Upon receipt of such observations, the revised schedule of activities will be published by the Manager to the Offer in the same newspapers in which the PA was published.

Date: October 31, 2008

This Announcement would also be available on the SEBI's website (www.sebi.gov.in).

Issued on behalf of SRHPL and the PACs by:

DSP Merrill Lynch	**Manager to the Offer:**
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